# NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

### PRINCIPAL BENCH: NEW DELHI

## Company Appeal (AT) (Ins) No. 329 of 2021

## In the matter of:

JMC Projects (India) Ltd.

....Appellant

Vs.

The IndurePvt. Ltd.

...Respondent

**Present** 

For Appellant:

Mr. K. Datta, Sr. Advocate with Mr. Sanchit Gawri and

Mr. Shubhankar Sen, Advocate.

For Respondents: None

### <u>ORDER</u>

**27.04.2021:** Heard Learned Senior Counsel Mr. K. Datta assisted by Mr. Sanchit Gawri to take steps to serve notice on sole Respondent. Notice be served by both modes. Requisites be filed latest by Tuesday i.e. on 04.05.2021.

Learned Counsel for the Respondent to file Reply Affidavit within three weeks. Counsel for the Appellant to file Rejoinder within one week thereafter.

In the mean while the parties are directed to file Written Submissions not more than three pages along with relevant Citations.

List the Appeal on 17th June, 2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari] Member (Technical)

*sr/bm*